

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 96(ND)/2013
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M.KUMAR
Hon'ble President



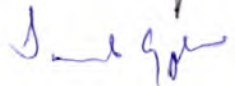
Ms. Deepa Krishan
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.05.2017

NAME OF THE COMPANY: Sh. Gurvinder Singh Suri
Vs.
M/s. BHL Forex and Finlease Ltd. & ors

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013.

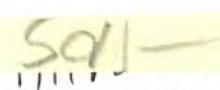
S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

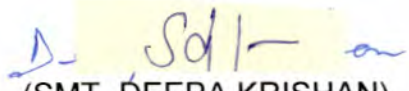
1.	Mr. Saurabh Kalia		Adv for Petitioner	
2.	Ms. Yashvini Sharma			
	Ms. Saurabh Kalia			
3.	MANSUMYER SINGH, Adv		RESPONDENT NO. 7	
4.	MR. SOURABH GUPTA, ADV.		RESPONDENT NO. 1, 3 & 6	

ORDER

The learned Counsel for the petitioner states that talks for amicable settlement are in progress and the interest of the respondent 7 who holds some or more shareholding would also be taken care of. We give one last opportunity to the parties to arrive at a settlement and place the same on the record. If no settlement is reached then the petition shall be heard on merit.

List on 18th of August 2017.


(CHIEF JUSTICE M.M KUMAR)
PRESIDENT


(SMT. DEEPA KRISHAN)
MEMBER (T)

Dated: 22-5-17
Kanta